

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA.

O.A. 647 OF 1997

This the 7th day of June, 2004

HON'BLE SHRI R.K. UPADHYAYA, Administrative Member
HON'BLE SHRI J.K. KAUSHIK, Judicial Member

1. Shri Rabindra Nath Roy,
S/o Late Lal Chand Roy,
Residing at : A.G. Colony, P.O. Maniktala,
P.S. Habra, Dist:- 24 Parganas (North).
2. Shri Sunil Kumar Hazra.
S/o Late Balaram Hazra,
Residing at : 265/4, Gopal Lal Thakur Road,
P.O. Baranagar, Calcutta-700 036.
3. Shri Kamalendu Sarkar,
S/o Late Makhan Lal Sarkar,
Residing at : 133, S.V. Road, Calcutta -700 051.
4. Shri Debdas Sam.
S/o Sri Narayan Das Sen,
Residing at : North East Nawapara,
P.O. Nawapara, Barasat,
Dist:- 24-parganas (North).
5. Shri Swapan Kumar Dutta.
S/o Sri Anath Bandhu Dutta,
Residing at : O.S. 9/F, Ultadanga,
Rail Quarters, P.O. Belgachia,
Calcutta - 700 037.
6. Shri Dipan Kumar Ghosh,
S/o Late Bhupendra Nath Ghosh,
Residing at : VILL - Rabindra Pally,
P.O. Madhyamgram Bazar,
Dist:- 24 Parganas (North)
7. Shri Ashru Bindu Das,
S/o Late Pashupati Nath Das,
Residing at : 6A, Joynarayan Chandra Lane,
Calcutta - 700 009.

(Applicant Nos. 1 to 7 are all working for gain to the post
of Senior Signaller under Sr. Divisional Operating Manager
E. Railway, Sealdah Division and posted in the Office of Head
Signaller at Sealdah.)

.....Applicants.

(By Advocate : Shri N.K. Roy)

Versus

1. Union of India,
Represented By: General Manager,
Eastern Railway, 17, Netaji Subhas Road,
Calcutta -700 001.
2. Chief Personnel Officer,
Eastern Railway,
17, Netaji Subhas Road.
3. Divisional Railway Manager,
E.Railway, Sealdah Division,
Calcutta - 700 014.

....Contd

4. Senior Divisional Operating Manager,
E. Railway, Sealdah Division,
Calcutta - 700 014.

5. Senior Divisional Personnel Officer,
E. Railway, Sealdah Division,
Calcutta - 700 014.

..... Respondents

(By Advocate : Shri P.K. Arora)

ORDER (ORAL)

SHRI R. K. UPADHYAYA, ADMINISTRATIVE MEMBER :

Heard learned counsel of both the parties.

2. It is stated that the reliefs claimed in this OA have been granted during the pendency of this application. However, full details are not available with either side.

3. The learned counsel of the applicants states that in view of ~~the~~ ^{or} re-deployment since allowed to the applicants, he seeks permission to withdraw the present OA with liberty either ^{to} _{or} file a representation to the respondents for any grievance or to approach the Court again with a fresh petition, if so advised. The learned counsel of the respondents has no objection in this regard.

4. In view of the submissions made by the learned counsel of the applicants, this OA is permitted to withdraw with liberty as prayed for. Interim order granted earlier shall stand vacated. MAs also stand disposed of. No costs.

J. K. KAUSHIK
(J. K. KAUSHIK)
JUDICIAL MEMBER

REAGAN
(R. K. UPADHYAYA)
ADMINISTRATIVE MEMBER

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